

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HARI TEXWEAVE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hari Texweave Private Limited
2.	Date of incorporation of corporate debtor	07 th July, 1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119GJ1989PTC012469
5.	Address of the registered office and principal office (if any) of corporate debtor	A 2 149/4, GIDC Phase II, Narmadanagar, Bharuch, Gujarat, 392015, India
6.	Insolvency commencement date in respect of corporate debtor	21 st June, 2022 (Order is received by IRP on 27 th June, 2022)
7.	Estimated date of closure of insolvency resolution process	24 th December, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rathin Amishbhai Majmudar IBBI/IPA-001/IP-P-02576/2021-2022/13928
9.	Address and e-mail of the interim resolution professional, as registered with the Board	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380015 info@carathin.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380015 cirp.haritexweaves@gmail.com
11.	Last date for submission of claims	11 th July, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be identified on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Weblink: ibbi.gov.in/home/downloads b. Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hari Texweave Private Limited on 21st June, 2022 (Order is received by IRP on 27th June, 2022).

The creditors of Hari Texweave Private Limited, are hereby called upon to submit their claims with proof on or before 11th July, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A. A. Majmudar

IP Rathin Majmudar
Interim Resolution Professional of Hari Texweave Private Limited
IP Reg. No: IBBI/IPA-001/IP-P02576/2021-2022/13928



Date: 30/06/2022
Place: Ahmedabad

Ellisbridge Branch :
Opp. Town Hall, Ellisbridge, Ahmedabad - 380006.
Tel. No. : 079 - 26582824
Email : Ellisbridge.Ahmedabad@bankofindia.co.in

Bank of India BOI
Relationship Beyond Banking

APPENDIX-IV POSSESSION NOTICE (See Rule 8(1))
(For immovable property)

Whereas, The undersigned being the Authorised Officer of Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 01.06.2018 calling upon the Borrower M/s. Vaikunth Food [Partners: Jollybhen Rashesh Shah and Shri Snehil Bhadrash Kumar Shah] and Guarantor Shri Rashesh Bhadrash Shah to repay the amount mentioned in the notices being Rs.40,75,815.42 [Rupees Forty Lacs Seventy Five Thousand Eight Hundred Fifteen and Paise Forty Two] with further interest thereon as mentioned in the notice, till date of payment (Less recovery made after issuance of the said Demand Notice), within 60 days from the date of receipt of the said notice.

The borrower / Guarantors having failed to repay the amount, notice is hereby given to the borrower / Guarantors and the public in general that the undersigned has taken **PHYSICAL Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 read with rule 8 of the Security Interest Enforcement Rules 2002 and in compliance of Hon'ble DM Kheda-Nadiad Order dated 21.01.2022 under section 14 of the said Act on this **28th day of June of the year 2022.**

The borrower / Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC-2 Branch, 2nd Floor, 213-219, Rio Empire, Opp. R.T.O. Pal, Surat-395 009 for an amount of mentioned in the notice and further interest thereon.

The borrowers' attention is invited to provision of section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of the property situated at House No. 2215 Tika No 14 City Survey No 1855 admeasuring 35.30 sq.mtrs, along with construction thereon admeasuring totally 105.90 sq. mtrs (Built-up Area), Opp Ambica Dairy Pandya Pole, Post Office Lane, Situate, being and lying at Mouje Mahemdavad, Taluka Mahemdavad, in the Registration District Kheda and Sub District Mahemdabad and bounded under: East: Margin, West: Main Road, North: City Survey No. 1860, South: City Survey No. 1851

Date : 28.06.2022
Place : Mahemdabad

Sd/-
Authorized Officer
Bank of India

OSBI
RACPC-2 (63692) , 2nd Floor, 213-219, RIO Empire,
Opp. R.T.O. Pal, Surat-395 009 E-mail - sbi.63692@sbi.co.in

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of State Bank of India, RACPC-2 Branch, 2nd Floor, 213-219, Rio Empire, Opp. R.T.O. Pal, Surat-395 009 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice and calling upon the following borrowers and Guarantors to repay mentioned herein below the amount mentioned in the respective notice plus an applied interest and unrealized interest with further interest and incidental expenses, costs etc. within 60 days from the date of receipt of the said notice.

The borrowers / guarantors having failed to repay the amount, notice is hereby given to the borrowers / guarantors and the public in general that the undersigned has taken the **Symbolic Possession** of the properties described herein below in exercise of powers conferred upon me under Section 13 (4) of the said Act read with Rule 8 of the said rules on this herein below mentioned date.

The borrowers and guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the State Bank of India, RACPC-2 Branch, 2nd Floor, 213-219, Rio Empire, Opp. R.T.O. Pal, Surat-395 009 for an amount of mentioned in the notice and further interest thereon.

The borrowers' attention is invited to provision of section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Branch	Name of the borrowers and guarantors	Description of the Property	Date & Amount of Demand notice	Possession Taken on
1.	Station Road Branch - (02681)	Borrowers : Mrs. Bhartiaben Nareshbhai Langadiya & Mr. Nareshbhai Premjibhai Langadiya.	Flat No : 306, Krishna Homes , B/h Mota Varachha Police Station, Mota Varachha Surat - 394101.	Date: 06.04.2022 Rs.19,64,538/- (Rupees Nineteen Lacs Sixty Four Thousand Five Hundred Thirty Eight Only)	Symbolic Possession taken on 27.06.2022
2.	Vesu Road Branch - (13358)	Borrowers : Mr. Kantibhai Ramjibhai Hadya Mrs. Sharadaben Kantibhai Hadya	Plot No : 122, E-type, Shree Vir Vinayak Residency, Vill Mankana, Sub-dist-kamrej, Dist Surat. Located At Block No:118, R.S.118, Adm. 60.28 Sq.mtrs, Boundaries (As Per Site): North:15 Mtrs; South: Plot No.F/123; East: Society Road; West: Plot No: F/130.	Date: 16.03.2022 Rs.24,46,810/- (Rupees Twenty Four Lacs Fourty Six Thousand Eight Hundred Ten Only)	Symbolic Possession taken on 27.06.2022

Date : 27/06/2022
Place : Surat

Sd/- Authorized Officer & Chief Manager,
State Bank of India, RACPC-2, SURAT.

YES BANK
Branch Office : 3, 4, 5, Amrakunj Flat, Opp. Sujata Flat, Rajasthan Hospital Road, Shahibaug, Ahmedabad - 380004.
Registered & Corporate Office : Yes Bank Limited, Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of the Yes Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and exercise of powers conferred under Section 13(12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the Borrowers/Co-Borrowers/Mortgagors mentioned herein below to repay the amount mentioned in the notice, within 60 days from the date of notice / service of the said notice.

The Borrowers / Co-Borrowers / Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers / Co-Borrowers / Mortgagors and the public in general that the undersigned has taken possession of the properties described herein below on an exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules.

The Borrowers/Co-Borrowers/Mortgagors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Yes Bank Limited** for an amount mentioned below and interest & expenses thereon until the full payment.

Please note that under Section 13 (8) of the aforesaid Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

1	NAME OF BORROWERS / CO-BORROWERS / MORTGAGORS / PROPRIETOR	DATE OF DEMAND NOTICE & O/S. DUES	DATE OF POSSESSION
(1) Mr. Atik Sunil Sheth (Borrower & Guarantor), (2) Mr. Sunil Rasikal Sheth (Co-Borrower & Guarantor & Mortgagor), (3) Mrs. Asha Sunil Sheth (Guarantor & Mortgagor), (4) Mrs. Dimpri Atik Sheth (Guarantor)	Rs. 19,74,921.02 being outstanding as on 25.05.2021 together with further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges, etc. incurred from 26.05.2021.	31.05.2021	28.06.2022

DESCRIPTION OF THE PROPERTY :- Home / Bungalow No. 8 having Land Area admeasuring about 255 sq. yards, with construction thereon admeasuring about 208.88 sq. mtrs., bearing Municipal Tenement No. 0626-15-2490-0001-J, in the scheme known as "Aalay Bungalows", in the Association Known as "New Aarjeev Owner's Association", situated on land bearing Survey No. 35/1, T.P. Scheme No. 3, Final Plot No. 47, totally admeasuring about 3475 sq. mtrs. situated lying and being at Mouje Village Vejalpur, Tal. City now Ahmedabad City-West, in Registration District Ahmedabad-1 (City), Sub District at Ahmedabad-4 (Paldi) now Ahmedabad-10 (Vejalpur), jointly owned by Mr. Sunil Rasikal Sheth and Mrs. Ashaben Sunilbhai Sheth. Boundaries :- East : Shivalki Flat, West : Bungalow No. 9, North : Common Plot, South : Bungalow No. 7.

2	NAME OF BORROWERS / CO-BORROWERS / MORTGAGORS / PROPRIETOR	DATE OF DEMAND NOTICE & O/S. DUES	DATE OF POSSESSION
(1) Mr. Sunil Rasikal Sheth (Borrower & Guarantor & Mortgagor), (2) Mr. Atik Sunil Sheth (Co-Borrower & Guarantor), (3) Mrs. Asha Sunil Sheth (Guarantor & Mortgagor), (4) Mrs. Dimpri Atik Sheth (Guarantor)	Rs. 20,95,408.29 being outstanding as on 09.12.2021 together with further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges, etc. incurred from 10.12.2021.	14.12.2021	28.06.2022

DESCRIPTION OF THE PROPERTY :- Home / Bungalow No. 8 having Land Area admeasuring about 255 sq. yards, with construction thereon admeasuring about 208.88 sq. mtrs., bearing Municipal Tenement No. 0626-15-2490-0001-J, in the scheme known as "Aalay Bungalows", in the Association Known as "New Aarjeev Owner's Association", situated on land bearing Survey No. 35/1, T.P. Scheme No. 3, Final Plot No. 47, totally admeasuring about 3475 sq. mtrs. situated lying and being at Mouje Village Vejalpur, Tal. City now Ahmedabad City-West, in Registration District Ahmedabad-1 (City), Sub District at Ahmedabad-4 (Paldi) now Ahmedabad-10 (Vejalpur), jointly owned by Mr. Sunil Rasikal Sheth and Mrs. Ashaben Sunilbhai Sheth. Boundaries :- East : Shivalki Flat, West : Bungalow No. 9, North : Common Plot, South : Bungalow No. 7.

Date : 28.06.2022
Place : Ahmedabad

Sd/-
Authorized Officer, YES Bank Limited

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HARI TEXWEAVE PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of the Corporate Debtor	HARI TEXWEAVE PRIVATE LIMITED
2 Date of Incorporation of Corporate Debtor	07 th July, 1989
3 Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119G1989PTC012469
5 Address of the registered office and principal office (if any) of corporate debtor	A 2 149/A, GIDC Phase II, Narmadanagar, Bharuch, Gujarat, 392015, India
6 Insolvency commencement date in respect of corporate debtor	21 st June, 2022 (Order is received by IRP on 27 th June, 2022)
7 Estimated date of closure of insolvency resolution process	24 th December, 2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Rathin Amishbhai Majmudar IBBI/PA-001/IR-P-02576/2021-2022/13928 professional
9 Address and e-mail of the interim resolution professional, as registered with the Board	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380015, info@carathin.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad-380015 cirp.haritextweaves@gmail.com
11 Last date for submission of claims	11 th July, 2022
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be identified on verification of books of accounts
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Weblink: ibbi.gov.in/home/downloads b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hari Texweave Private Limited on 21st June, 2022 (Order is received by IRP on 27th June, 2022). The creditors of Hari Texweave Private Limited, are hereby called upon to submit their claims with proof on or before 11th July, 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.06.2022
Place: Ahmedabad

Interim Resolution Professional of Hari Texweave Private Limited
IRP Reg. No: IBBI/PA-001/IR-P-02576/2021-2022/13928

Union Bank of India
JAMNAGAR MAIN BRANCH :
Ranjit Road,
Jamnagar - 361 001

Ref. : JMNMAIN/665-8063/SARFAESI/2022-23 Date : 05.05.2022, Place : Jamnagar

DEMAND NOTICE - UNDER SECTION 13(2) OF SARFAESI Act, 2002

To,
1. Mr. Hiren Anilbhai Chovatiya
Vrundavan Park - 2, Plot No. 211/7, Shubash Park, Ranjit Sagar Road,
Jamnagar, Gujarat, India - 361 005

2. Mr. Anilbhai Ganeshbhai Chovatiya (Co-Applicant)
56/2, Saraswati Park, Street Plot No. 211/7, Vrindavan No. 3, Near Bhanu Petrol Pump, Park 2, Near Lalpur Road, Ranjit Sagar Road, Jamnagar, Gujarat, India - 361 005

3. Mr. Deepak Dineshbhai Ramani (Guarantor)
Raj Park, Ambika Bhavan, Gulab Nagar, Jamnagar, Gujarat, India - 361 007

4. Mr. Wasim Basirbhai Dal (Guarantor)
Ravi Park, Near Sai Ram Pan, Gulabnagar, Jamnagar, Gujarat, India - 361 001

Dear Sir/Madam,
Subject: Enforcement of Security Interest Action Notice 13(2) - In connection with the credit facilities enjoyed by you with us - Classified as NPA

We have to inform you that your account/accounts 315106650008063 has been classified as NPA account as on 01/05/2022 pursuant to your default in making repayment of dues/installment/interest. As on 01/05/2022 a sum of Rs. 15,13,390.81 (Rupees Fifteen Lakhs Thirteen Thousand Three Hundred Ninety and Eighty One Paise Only) is outstanding in your account/accounts as shown below:

Facility / Loan	Limits	NPA Date	Outstanding as on 01.05.2022	Rate of Interest		Classification of Outstanding amount as on 01.05.2022	
				At the time of sanction	At present	Principal	Int.
Housing Loan-Union Home	20,96,000	01/05/2022	15,13,390.81	11.65%	7.35%	15,13,085.81	305
Total	20,96,000		15,13,390.81				

In spite of our repeated demands you have not paid any amount towards the amount outstanding in your account/accounts/you have not discharged your liabilities.

We do hereby call upon you in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of Rs. 15,13,390.81 (Rupees Fifteen Lakhs Thirteen Thousand Three Hundred Ninety and Eighty One Paise Only) together with contractual rate of interest from 01-05-2022 with monthly rest/as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the following securities created by you in favour of the bank by exercising any or all of the rights given under the said Act.

Description of the Secured Assets :
A Property bearing Sub Plot No. 211/7 of Plot No. 211 of Survey No. 1103 of City Jamnagar of District : Jamnagar known as "Vrundavan Park - 2" which is situated on Lalpur Road, Jamnagar (Gujarat). The Four Boundaries of the property are as under: East : 7.50 Mtr. Wide Road, West : Cart Road of Village : Chela, Admeasuring 5.07 Mtr. Wide, North : Joint Plot No. 211/8, South : Joint Plot No. 211/6.

1. Please note that if you fail to remit the dues within 60 days and if Bank exercises all its rights under this Act and if the dues are not fully satisfied with the sale of proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in a court of law/Debt Recovery Tribunal for recovery of the balance amount from you.

2. As per Sec.13 (13) of the Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities without prior written consent of the Bank. Please note any violation of this section entails serious consequences.

3. Your kind attention is invited to provisions of Sub-Section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours faithfully,
Chief Manager & Authorized Officer, Union Bank of India

HDFC **E-AUCTION SALE NOTICE**
HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED

HDFC House, Nr. Mithakhali Six Road,
Navrangpura, Ahmedabad. Phone : (079) 66307000

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of Housing Development Finance Corporation (hereinafter called "HDFC Limited") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act) and in exercise of power conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (The Rules) issued Demand Notices under Section 13(2) of the Act calling upon the Borrower(s)/Mortgagor(s), Legal Heir(s) and Legal Representative(s) as the case may be, whose names have been indicated in column (A) below, to pay the outstanding amount indicated in column (B) within 60 days from the date of receipt of the said notice or within 60 days from the date of publication of the demand notice in newspapers, as applicable.

However, upon the Borrower(s)/Mortgagor(s), Legal Heir(s) and Legal Representative(s) as the case may be, having failed to repay the amount and/or discharge the loan liability in full, the Authorised Officer of HDFC Limited has taken over possession and control of the respective immovable properties/ secured assets mortgaged with HDFC Limited, described in column (C) herein below, to recover the said outstanding amount, in exercise of powers conferred on the Authorised Officer under Section 13(4) of the Act.

Further, Notice is hereby given to you all i.e. 1. Borrower(s)/Mortgagor(s), Legal Heir(s) and Legal Representative(s) as the case may be, under Rule 8 (6) of the Rules that the Authorised Officer shall now proceed to sell the immovable properties/ secured assets mentioned below by adopting any of the methods mentioned in Rule 8(5) of the Rules. Further, if the sale proceeds of such sale are not sufficient to cover the entire outstanding dues of HDFC Limited, then (you all) the Borrower(s)/Mortgagor(s), Legal Heir(s) and Legal Representative(s) as the case may be shall be jointly and severally liable to pay the amount that falls short of the total dues in the respective loan account(s) to HDFC Limited.

Now, Borrower(s)/Mortgagor(s), Legal Heir(s) and Legal Representative(s) as the case may be mentioned herein below in column (A) in particular and the public in general are hereby also informed that the said immovable properties/secured assets would be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date specified in column (G) and on the time and venue as mentioned herein by inviting offers from the public vide e-auctions facility.

For detailed terms and conditions of the sale, please refer to the link provided in Housing Development Finance Corporation Limited (HDFC Ltd) Secured Creditor's website i.e. www.hdfc.com

Sr. No.	Name(s) of Borrower(s)/ Mortgagor(s)/ Guarantor(s)/ Legal Heirs and Legal Representatives (whether known or unknown) Executor(s), Administrator(s), Successor(s) and Assign(s) of the respective Borrower(s) / Mortgagor(s) / Guarantor(s) (since deceased), as the case may be.	Outstanding dues to be Recovered (Secured Debt) (Rs.)*	Description of the Immovable Property / Secured Asset (1 Sq. mtr. is equivalent to 10.76 Sq. ft.)	Type of Possession	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Date of Auction and time
(A)	(B)	(C)	(D)	(E)	(F)	(G)	
1	Mr./Mrs./Ms.Wife/Son/Husband/ Daughter of MR. DEVARSHIKUMAR JITENDRAKUMAR JANI (Borrower) [Since Deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MR. DEVARSHIKUMAR JITENDRAKUMAR JANI [Since Deceased] (Borrower)	Rs. 28,524/- And Rs. 9,14,012/- Respectively as on 29 th Feb., 2020*	All that piece and parcel of immovable property being Residential Flat No.-104 in Block No.-G on First Floor admeasuring 16.76 Sq. Mtrs. (Super Built Up Area) together with undivided share in the land to the extent of 47.65 Sq. Mtrs. in the scheme known as "Aditya Heights". Situate, Lying and being Developed on Non Agricultural land and having it's Revenue Survey No. 594/2 Paiki and having it's account number 255 admeasuring 7133 Sq. Mtrs. having its Draft Town Planning Scheme No.-80 (Vatva-6) having it's Final Plot No.-42/2 having Residential land admeasuring 3905 Sq. Mtrs. and commercial land admeasuring 375 Sq. Mtrs. totally admeasuring 4280 Sq. Mtrs. Developed, Mouje-Vatva, Taluka-Vatva, Registration District Ahmedabad and Sub Registration District-Ahmedabad-11 (Aslali).	Physical Possession	Rs. 9,00,000/-	Rs. 90,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
2	Mr./Mrs./Ms.Wife/Son/Husband/ Daughter of MR. DEVARSHIKUMAR JITENDRAKUMAR JANI (Borrower) [Since Deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MR. DEVARSHIKUMAR JITENDRAKUMAR JANI [Since Deceased] (Borrower)	Rs. 27,938/- And Rs. 9,15,992/- Respectively as on 29 th Feb., 2020*	All that piece and parcel of immovable property being Residential Flat No.-103 in Block No.-G on First Floor admeasuring 16.76 Sq. Mtrs. (Super Built Up Area) together with undivided share in the land to the extent of 47.65 Sq. Mtrs. in the scheme known as "Aditya Heights". Situate, Lying and being Developed on Non Agricultural land and having it's Revenue Survey No. 594/2 Paiki and having it's account number 255 admeasuring 7133 Sq. Mtrs. having its Draft Town Planning Scheme No.-80 (Vatva-6) having it's Final Plot No.-42/2 having Residential land admeasuring 3905 Sq. Mtrs. and commercial land admeasuring 375 Sq. Mtrs. totally admeasuring 4280 Sq. Mtrs. Developed, Mouje-Vatva, Taluka-Vatva, Registration District Ahmedabad and Sub Registration District-Ahmedabad-11 (Aslali).	Physical Possession	Rs. 9,00,000/-	Rs. 90,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
3	MR. SOMNATHBHAI DHOBI (Borrower) MRS. URMILABEN S. DHOBI (Co-Borrower)	Rs. 14,16,435/- as on 31 st Dec., 2017*	All that piece and parcel of immovable property being Residential Flat No.-404 in Block No. A on 4 th Floor admeasuring 64.36 Sq. Mtrs. of Super Built Up Area together with undivided proportionate share in the land to the extent of 25.74 Sq. Mtrs. in the scheme known as "Mahadev Avenue", Situate, Lying and being Developed on Non Agricultural land bearing Survey No. 899 included in draft town planning scheme No.-106 and having its final Plot No.-36/1, Mouje-Vastral, Taluka-Daskroi, Registration District Ahmedabad and Sub District-Ahmedabad-12 (Nikol).	Physical Possession	Rs. 13,00,000/-	Rs. 1,30,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
4	MR. ARVIND RAJMALJI KALAL (Borrower)	Rs. 1,27,385/- And Rs. 15,55,434/- Respectively as on 31 st May, 2021*	All that piece and parcel of immovable property being Flat No.-202 in Block No.-B on 2 nd Floor admeasuring 69.55 Sq. Mtrs. of Super Built Up Area along with undivided proportionate share in the land to the extent of 36.22 Sq. Mtrs. in the scheme known as "Sahajanand Avenue", Situate, Lying and being Developed on Non Agricultural land within the limits of Village-Singarva having it's account No. 563 of Revenue Survey No. 632 (Old Account No. 463 of Revenue Survey No. 260/2) included in T. P. Scheme No. 118 and having its Final Plot No. 142, Mouje-Singarva, Taluka-Daskroi, Registration District-Ahmedabad and Sub District-Ahmedabad-12 (Nikol).	Physical Possession	Rs. 11,00,000/-	Rs. 1,10,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
5	MR. SURESH CHOKKARA (Borrower) MRS. TANUJA SURESHBHAI CHOKKARA (Co-Borrower)	Rs. 27,66,901/- as on 31 st Jan., 2022*	All that piece and parcel of immovable property being Sub Plot No. 63 to 77/07 admeasuring 118.50 Sq. Mtrs., in the scheme known as "SHRI SWAMINARAYAN NAGAR" being developed on Non- Agricultural Land having it's Total Plot No.-102 and which is Developed on Sub Plot No.-63 to 77 having it's total admeasuring 3259.53 Sq. Mtrs. and Developed on Revenue Survey No. 207/31, Village-Baroi Taluka-Mundra Kachchh.	Physical Possession	Rs. 22,50,000/-	Rs. 2,25,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
6	Wife/Son/Husband/Daughter of MRS. BEENA SUJIT [Since Deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MRS. BEENA SUJIT [Since Deceased] (Borrower)	Rs. 14,16,719/- as on 31 st Jan., 2022*	All that piece and parcel of immovable property being Tenement No.- A admeasuring 141.62 Sq. Mtrs. or thereabouts being the area of Land for Construction in the scheme known as "SHIV SHAKTI (GANDHIHIDAM) MEMBERS' ASSOCIATION", having Developed on Plot No. 354, Ward No. 5-A, being Developed at Gandhidham in the Sub Registration District of Gandhidham, Registration District-Kachchh, State-Gujarat.	Physical Possession	Rs. 43,00,000/-	Rs. 4,30,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
7	MR. MEHUL RASIKLAL MODI (Borrower) MRS. DEVEEKABEN MODI (Co-Borrower)	Rs. 38,395/- And Rs. 12,21,561/- Respectively as on 31 st Jan., 2022*	All that piece and parcel of immovable property being Unit No. 9 and as per Lay out Plot No. 9 admeasuring 49.44 Sq. Mtrs. in the scheme known as "Padma Darshan Residency", Situate, Lying and being Developed on Non Agricultural land within the limits of Village-Sudhari having it's Revenue Survey No. 754 Paiki 1. Situated at outskirts of Gram Panchayat admeasuring 3455 Sq. Mtrs., Mouje-Gunghatipati, Registration District-Patan and Sub District-Patan.	Physical Possession	Rs. 12,50,000/-	Rs. 1,25,000/-	01 Aug., 2022 11:00 AM to 12:30 PM
8	MR. KISHANBHAI HIRABHAI MIYATRA (Borrower)	Rs. 44,001/- And Rs. 12,28,508/- Respectively as on 31 st Dec., 2021*	All that piece and parcel of immovable property being Residential Plot No. 220 admeasuring 54.43 Sq. Mtrs. in the scheme known as "AADITYA NAGAR" Situated Lying, being Developed on Non Agricultural Land having it's Revenue Survey No. 116/4, Village-Meghpur Kumbardi, District-Kachchh and Sub Registration District-Anjar.	Physical Possession	Rs. 7,00,000/-	Rs. 70,000/-	01 Aug., 2022 11:00 AM to 12:30 PM

*together with further interest @18% p.a. as applicable, incidental expenses, costs charges etc. incurred up to date of payment and/or realization.

The Authorized Officer shall not be responsible for any error, misstatement or omission on the said particulars. The bidders are therefore requested in their own interest, to satisfy themselves with regard to the above and all other relevant details/material facts and information pertaining to the above-mentioned immovable properties/secured assets before submitting bids. Statutory dues like property taxes/cess and transfer charges, arrears of electricity dues, arrears of water charges, sundry creditors, vendors, suppliers and other charges known and unknown, shall be ascertained by the bidder beforehand and the payment of the same be the responsibility of the buyer of Property/Secured Asset. Wherever applicable, it is the responsibility of buyer of secured assets to deduct tax at source (TDS) @1% of the total sell consideration on behalf of the resident owner (seller) on the transfer of immovable property having consideration equal or greater than INR 50,00,000/- and deposit the same with appropriate authority u/s 194 IA of Income Tax Act, 1961.

Disclosure of Encumbrances
To the best of the knowledge and information of the Authorised Officer of HDFC Limited, there are no encumbrances in respect of the above immovable properties/ secured assets.

Most Important Terms and Conditions
> Secured Assets mentioned at for Sr. No 1 to 8 are available for inspection on 25th July, 2022 between 10:00 AM to 5:00 PM.
> Minimum bid increment amount is Rs. 15,000/- (Rupees Fifteen Thousand Only) for all the immovable properties.
> For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with our Authorized Partner i.e. Ms. NexXen Solutions Private Limited, Address #203, 2nd Floor, Shree Shyam Palace, Sector 4 & 5 Railway Crossing Road, Gururam-122 006 through their Client Service Delivery (CSD) Department on Mobile No. +91 93100 29933, +91 9810029926, Tel. No. +91 124 4 233 933, E-mail ID: CSD@DisposalHub.com; OR Mr. Vinod Nair OR Mr. Viren Mistry official of HDFC Limited through Tel. No. 079-66307063 or 079-66307070.
> The last date of submission of bids in prescribed e-auction Bid Documents with all necessary documents and EMD in stipulated manner is 28th July, 2022.

Detailed Terms And Conditions
For detailed terms and conditions of the sale, please refer to the link provided in Housing Development Finance Corporation Limited (HDFC Ltd) Secured Creditor's website i.e. www.hdfc.com

Date : 29-06-2022
Place : Ahmedabad

Regd. Office: Ramon House, H T Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai- 400020.
CIN : L70100MH977PLC019916. E-mail : customer.service@hdfc.com, Website : www.hdfc.com

Sd/-
Authorized Officer

બગદાણામાં ત્રણ કલાકમાં ૬ ઈંચ વરસાદ, બગડેમ ઓવરફ્લો

ભાવનગર, તા.૨૯ તળાજા-મહુવા રોડ બંધ કરવામાં આવ્યો. ભાવનગર શહેર અને જિલ્લાના મોટા ભાગના વિસ્તારોમાં છૂટોછૂટાવો વરસાદ વરસી રહ્યો છે. ત્યારે મંગળવારે મહુવા તાલુકાના પ્રસિદ્ધ તીર્થધામ બગદાણા ખાતે ગાજવીજ સાથે સાંભેલાધારે માત્ર ત્રણ જ કલાકમાં ૬ ઈંચ વરસાદ ખામરી જતા બગદાણા પાણીથી તરબતર થઈ ગયું હતું. જ્યારે બગડેમ નદીમાં આ પહેલા ધોધમાર વરસાદે ઘોડાપૂર આવ્યું હતું. સીઝનના પહેલા જ ધોધમાર વરસાદે બગડેમ ઓવરફ્લો થઈ ગયો છે. જેથી બગડેમ નીચાણવાળા અનેક ગામોમાં પાણી ભરાયા. બગડેમ પાણી ફરી વળતાં મહુવા-બગદાણા અને

બગદાણામાં ચોતરફ પાણી વહેતા થઈ ઉપરવાસમાંથી પાણીની આવક થવાત ગયા હતા. રસ્તાઓ અને શેરીઓમાં બેથી ત્રણ ફૂટ પાણી ભરાઈ ગયા હતા. બગદાણા ઉપરાંત તેની આસપાસના ગ્રામ્ય વિસ્તારો કરમદીયા, માતલપર, જે જળાશયોના સ્ત્રાવ વિસ્તારમાં વરસાદ થયો છે જેમાં બગડેમ જળાશય વિસ્તારમાં ૧૭૦ મિ.મી. અને રંધોળા ડેમના જળસ્ત્રાવ વિસ્તારમાં ૩૦ મી.મી. વરસાદ નોંધાયો હતો.

બગડેમ ઓવરફ્લો થતા મહુવાના મોટી જાગધાર, નાની જાગધાર, લીલવણ તેમજ તળાજાના ખારડી, પાદરગઢ, બોરડી, દાકા અને વાલર ગામને અસર થવાની શક્યતા હોય પાણીના પ્રવાહમાં અવર જવર નહીં કરવા તાકીદ કરાઈ છે. ઉપરવાસમાં પહેલા સાર્વત્રિક વરસાદના લીધે બગડેમ નદીમાં ઘોડાપૂર આવ્યું હતું. બગદાણા, બોરડા અને જાગધારમાં વરસેલા ધોધમાર વરસાદના લીધે બગડેમ નદી ગાંડીતર બનીને વહેવા લાગી હતી.

બગડેમ પાણી ફરી વળતાં મહુવા-બગદાણા અને તળાજા-મહુવા રોડ બંધ કરાયો, નીચાણવાળા વિસ્તારોમાં હાઈ એલર્ટ

અનરાધાર ૬ ઈંચ વરસાદ વરસી ગયો હતો. પરંતુના સૂસવાટો અને ગાજવીજ સાથેના આ વરસાદને લીધે બગદાણામાં વહેતી બગડેમ નદીમાં ઘોડાપૂર આવ્યું હતું. ત્યારે વરસાદના કારણે બગડેમ રોડ ૧૦૦% ભરાઈ ગયા બાદ મંગળવારે રાત્રે ૧૦ વાગ્યા સુધીમાં

SURAT MUNICIPAL CORPORATION SOUTH EAST ZONE (LIMBAYAT) e-Tender (Online Short Time Tender Notice) Invitation Notice No. Zonal Chief & O.S.D. / (S.E.Z) / 03/2022-23

Surat Municipal Corporation Garden Project Cell e-Tender (online) Invitation Notice Tender Notice (On line) No.: Dy.Mu.Commissioner(D)/PPG(Project Cell)/06/2022-23

SBI ભાડા શાખા-02636, હજીર રોડ, તા. ચોર્યાસી, ગુ. સુરત. ફોન : 0261-2840235, E-mail : sbi.02636@sbi.co.in

રાજ્યમાં કોરોનાના કેસમાં સતત વધારો, નવા પર ૯ કેસ નોંધાયા

ગુજરાતમાં કોરોનાની ચોથી હલેટ ધીમે ધીમે તંતું આક્રમક સ્વરૂપે બતાવી રહ્યો છે. આજે ગુજરાતમાં નોંધાયેલા ૬૨૭ કેસ જૂન ૨૦૨૨માં સૌથી વધુ છે. ગુજરાતમાં ૬ મહાનગર સહિત ૧૮ જિલ્લા મળીને કુલ ૨૬ જિલ્લામાં કોરોનાના કેસ નોંધાયા પાયા છે. આજે નોંધાયેલા ૬૨૭ કોરોનાના કેસમાં અમદાવાદ, સુરત અને વડોદરામાં થઈને ૩૪૪ કોરોના કેસ નોંધાયા છે અર્થાત કોરોનાના ૭૨ ટકા કેસ માત્ર ૩ જિલ્લામાં જ નોંધાયા છે.

આરોગ્ય વિભાગના મંત્રી ઋષિકેશ પટેલના જણાવ્યા અનુસાર ગુજરાતમાં હાલમાં ચાલી રહેલી કોરોનાની ચોથી હલેટ એટલી ઘાતક નથી, તેમ છતાં પણ હું રાજ્યની પ્રજાને માસ્ક પહેરે અને સોશિયલ ડિસ્ટન્સનું પાલન કરે તેવી આજીવ કરું છું. નોંધાયેલ બાબત એ છે કે રાજ્યના આરોગ્યમંત્રી ઋષિકેશ પટેલે કોરોનાની બીમારીમાંથી હેમખેમ મુખ્યમંત્રી ભૂપેન્દ્ર પટેલ કોરોના સંક્રમિત થયા છે. આજે રાજ્યમાં આજે સાજા થવાનો દર ૯૮.૮૨ ટકા રહ્યો હતો. જ્યારે આજે ૪૦૮ દર્દીઓ સાજા નોંધાયા હતા.

જાહેર નોટીસ શ્રી.વી. મિયાણી, સબ કિલિંગલ મેજસ્ટ્રેટ, સીટી પ્રાંત, સુરતની કોર્ટમાં અરજદાર : રમેશચંદ્ર ચંદુભાઈ પટેલ

જાહેર નોટીસ શ્રી.વી. મિયાણી, સબ કિલિંગલ મેજસ્ટ્રેટ, સીટી પ્રાંત, સુરતની કોર્ટમાં અરજદાર : પ્રમોદ રામાચંદ્ર મિસ્ત્રા

જાહેર નોટીસ શ્રી.વી. મિયાણી, સબ કિલિંગલ મેજસ્ટ્રેટ, સીટી પ્રાંત, સુરતની કોર્ટમાં અરજદાર : પ્રમોદ રામાચંદ્ર મિસ્ત્રા

THE ZOROASTRIAN CO-OPERATIVE BANK LTD. Audited Balance Sheet as at 31st March 2022

Table with 5 columns: Capital & Liabilities, Schedules, As at 31st March, 2022, As at 31st March, 2021. Includes rows for Capital, Reserve Fund, Deposits, Bills for Collection, etc.

Audited Profit and Loss Account for the Year Ended 31st March, 2022

Table with 5 columns: Expenditure, Schedules, Year Ended 31st March, 2022, Year Ended 31st March, 2021. Includes rows for Interest on Deposits, Salaries and Allowances, Directors' fees, etc.

Profit and Loss Appropriation Account for the Year Ended 31st March, 2022

Table with 5 columns: Particulars, Year Ended 31st March, 2022, Year Ended 31st March, 2021. Includes rows for Profit of last year, Net Profit, Excess Appropriation, etc.